

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:3988

ANSWERED ON:06.08.2014

CLEARANCE FOR OIL AND GAS PIPELINES

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Shankarsinh;Shrirang Shri Chandu Barne

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government proposes to review and simplify the rules and guidelines for according green clearance to oil and gas pipelines including CNG pipelines spread across the country;
- (b) if so, the details thereof;
- (c) the details of proposals of such pipelines pending with the Government for clearance, State-wise;
- (d) whether the Government has allowed or proposed to allow general clearance for States for laying underground pipelines; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a)to (e): As per the Environmental Impact Assessment (EIA) Notification, 2006, prior environmental clearance is mandatory for oil and gas transportation pipeline (crude and refinery / petrochemical products), passing through national parks/sanctuaries/coral reefs / ecologically sensitive areas including LNG Terminal. The use of forest land for laying of oil and gas pipelines requires prior approval of Central Government under the Forest (Conservation) Act, 1980. The details of environmental clearance proposals of such pipelines pending in the Ministry are given below:

S.N. Projects State

- 1 Proposed Shohdol-Phulpur Pipeline Project in Madhya Pradesh and Uttar Pradesh
Madhya Pradesh and Uttar Pradesh by M/s Reliance
Gas Pipeline Ltd.
- 2 Haridwar-Rishikesh-Dehradun Natural Gas Pipeline Uttarakhand
and its Branch Lines by M/s GAIL (India) Ltd.